

**Central Administrative Tribunal
Ernakulam Bench**

**C.P(C) No.180/00114/2017
in
O.A No.180/00252/2015**

Wednesday, this the 17th day of February, 2021

CORAM:

**Hon'ble Mr. P.Madhavan, Judicial Member
Hon'ble Mr.K.V.Eapen, Administrative Member**

T.K.Gopi, S/o.late Krishnan, aged 60 years
Foreman (Pipe Fitting), WOT (K)
Cochin – 682 004

- Petitioner

(By Advocate: Mr.C.S.G Nair)

Versus

1. G.Mohan Kumar (Age and father's name not known to the petitioner)
Secretary, Ministry of Defence, South Block
New Delhi – 110 001
2. Vice Admiral. A.R.Karve (Age and Father's name not known to the petitioner)
Flag Officer Commanding in Chief
Southern Naval Command, Cochin – 682 004

- Respondents

(By Advocate: Mr.Thomas Mathew Nellimoottil)

The CP(C) having been heard on 17th February, 2021, this Tribunal delivered the following order on the same day:

O R D E R (ORAL)

P.Madhavan, Judicial Member

The learned counsel for the petitioner present. He submits that earlier order of this Tribunal in the Original Application is set aside and again it has to be heard. But counsel for the respondents submits that an O.P(CAT) was filed by the

respondents and they had succeeded in the OP(CAT). There is no order of remand to consider afresh and hence there is no question of remand.

2. On a perusal of the order of the Hon'ble High Court, it appears that the order of this Tribunal is set aside and the O.P(CAT) is allowed in favour of the respondents. So there is no question of re-opening of this matter. Hence the C.P(C) is closed. No costs.

(K.V.Eapen)
Administrative Member

(P.Madhavan)
Judicial Member

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List of Annexures

Annexure P1 - True copy of the order in O.A 252/2015 dated 23.5.2017 of the C.A.T, Ernakulam Bench.

Annexure P2 - True copy of the covering letter dated 12.6.2017.

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